

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 150 OF 2018 IN
APPEAL NO. 30 OF 2018 &
IA NO. 149 OF 2018

Dated : 10th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Cogeneration Association of India ...

Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ...

Respondent(s)

Counsel for the Appellant (s)

:

Mr. Abhishek Raj

Counsel for the Respondent(s)

:

Ms. Aanchal Arora for
Mr. Buddy A.Ranganadhan for R-1

ORDER

IA NO.150 OF 2018
(Application for Urgent Listing)

The learned counsel, Mr. Abhishek Raj, appearing for the appellant prays for another two weeks' time to comply with the Order dated 12.03.2018 of this Tribunal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

As a last chance, another two weeks time is granted to the Appellant to comply with the Order dated 12.03.2018 of this Tribunal on or before 25.04.2018.

List this matter on **03.05.2018** as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member

ss/kt

(Justice N.K. Patil)
Judicial Member